

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 7623-7624/2023

GENERAL SECRETARY, FCI MAZDOOR SANGH & ANR.

Appellant(s)

VERSUS

UNION OF INDIA, THROUGH ITS SECRETARY & ORS.

Respondent(s)

([PART-HEARD BY : HON'BLE ABHAY S. OKA AND HON'BLE PANKAJ MITHAL ,JJ.]

(IA No. 198984/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA No. 32606/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

C.A. No. 7625/2023 (III-A)

(IA No. 103990/2019 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 22062/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 22065/2019 - EXEMPTION FROM FILING O.T. AND IA No. 103992/2019 - EXEMPTION FROM FILING O.T.)

Date : 22-02-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Appellant(s)

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For Respondent(s)

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Mr. Rakesh Talukdar, Adv.

Mr. M.J. Michael, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 13th March, 2024 at 2:00 p.m.

Liberty is granted to the parties to file brief written
submissions, not exceeding four pages.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)